



IN THE HIGH COURT OF MADHYA PRADESH
AT GWALIOR

BEFORE

HON'BLE SHRI JUSTICE RAJENDRA KUMAR VANI

ON THE 15th OF APRIL, 2025

MISC. CRIMINAL CASE No. 93 of 2025

RAJENDRA @ PAPPE KUSHWAH

Versus

THE STATE OF MADHYA PRADESH

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Appearance:

Shri Hemant Singh Rana - learned counsel for the applicant.

Ms. Ankita Mathur - learned Public Prosecutor for the
respondent/State.

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ORDER

After arguing for a while, learned counsel for the applicant prays for withdrawal of this third application under Section 439 of Cr.P.C. for grant of bail and I.A. No.7881 of 2025, an application for extension of period of interim bail.

Prayer noted.

Consequently, this application as well as I.A. No.7881 of 2025 are dismissed as withdrawn.

(RAJENDRA KUMAR VANI)
JUDGE